

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)  
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 22.05.2023 AT 02:30 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/790/2023 in CP (IB) No.600/7/HDB/2019</b>
<b>NAME OF THE COMPANY</b>	<b>Sri Panchajanya Power Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Acqaint Engineers &amp; Infrastructure Pvt Ltd</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Sri Panchajanya Power Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

**IA (IBC)/790/2023**

This application is filed seeking extension of the Liquidation period. Heard the Counsel. The Counsel for the Petitioner submits that earlier an exclusion was granted considering the pendency of IA 72/2022. But considering that the IA as on that date was still pending, this Tribunal granted extension of the liquidation period for a limited time. The Counsel now submits that the IA was disposed of and the total period consumed for adjudicating the said IA does not stand excluded due to specific period not being mentioned in the earlier IA with regard to the pendency of the said application. Hence, considering the above mentioned submission we extend the period from 30.04.2023 to 20.06.2023 from the liquidation period and also considering the submission made that they would require further 90 days for completing the liquidation process, since, the IA is disposed of only on 24.04.2023, the application is accordingly allowed.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**